

(2022) 02 NCLT CK 0023
In the National Company Law Appellate Tribunal
Case No : C.P. (IB) 394/2021

M/s Seaborn

APPELLANT

Vs

M/s Asian Hotels North Ltd

RESPONDENT

Date of Decision : 03-02-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 9

Citation : (2022) 02 NCLT CK 0023

Hon'ble Judges : Dharminder Singh, Member, J;Rahul Bhatnagar, Member, T

Bench : Division Bench

Advocate : Viplav Acharya, Harshal Kumar

Final Decision : Dismissed

Judgement

In the present matter, learned counsel for the Petitioner has appeared and stated that the matter has been settled and what was due has been

received. The same has also been endorsed by the counsel for the Respondent. In view of the settlement arrived at between the parties, now learned

counsel for the parties want to withdraw the present petition unconditionally. Accordingly, the present application stands allowed and the present

petition under Section 9 stands dismissed as withdrawn. File be consigned to Records.